IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

OA No. 513 of 1996

Present: Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Jyoti Prasad Paul
- VS Telecom

For the Applicant: Mr. S.K. Ghosh, Counsel

For the Respondents: Mr. M.S. Banerjee, Counsel

Date of Order: 15-12-2003

ORDER

MR. NITYANANDA PRUSTY, JM

Heard Mr. Ghosh, Ld. Counsel for the applicant and Mr.

Banerjee, Ld. Counsel for the official respondents. It is submitted by Mr. Ghosh, Ld. Counsel for the applicant that the applicant in this O.A. is a Group 'C' employee under the Bharat Sanchar Nigam Limited (BSNL) and this Tribunal has no jurisdiction to entertain this application since no notification has yet been issued by the competent authority bringing the BSNL under the jurisdiction of this Tribunal.

In that view of the matter the Ld. Counsel for the applicant wants to withdraw the matter with liberty to the applicant to approach the appropriate forum for redressal of his grievance. Mr. Banerjee, Ld. Counsel for the official respondents has no objection to the above prayer made by the Ld. Counsel for the applicant. The O.A. is accordingly dismissed as 'withdrawn'. However, the applicant is at liberty to approach the appropriate forum for redressal of his grievance in accordance with law.

Member (J)

Member(A)

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